

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

C.P.No. 113(ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

NAME OF THE COMPANY: Naveen Kapoor Vs. M/s Prima Technologies Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s) :	Counsel for the Petitioner		
	For the Respondent (s) :	Mr. Sumit Pahwa, Advocate Mr. Varun Sharma, Advocate Mr. Rahul Chawla, Advocate		

ORDER

Ld. Counsel for the Petitioner has submitted that despite directions from this Bench, he has not been provided with the entire record for inspection. His grievance amongst other factors, inter alia, are that he is not allowed to participate in the business of the Respondent company, nor has he any access to the Bank Accounts. He has not received his salary after March 2015. His personal guarantee has been taken to avail loan for the movable assets, namely, a car. He has also made allegations of siphoning off of funds to another company namely Solario, running from the premises of the Respondent company.

(Lekh Raj Singh)



All these allegations are repudiated by the Respondent. However, keeping in view the submissions made and for proper and just adjudication of the case, it would be expedient and in the interest of justice that the Attendance Register and Minute Books are produced before this Bench.

Affidavit be also filed by the Respondent deposing that all notices have been sent to the Petitioner duly supported by the postal record, if any.

To come up on 31st August, 2017.

— Sd —

(S. K. Mohapatra)
Member (T)

— Sd —

(Ina Malhotra)
Member (J)